

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 127
(IB)-1272(PB)/2019

IN THE MATTER OF:

Sunil Mishra

.... Applicant/petitioner

Vs.

Educomp-Raffles Higher Education Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.08.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant

Mr. Pran Malik, Adv.

For the respondent

Ms. Vasudha Sharma, Adv.

ORDER

Learned counsel for the respondent states that the reply has been filed but she submits that the cost was to be paid only if the reply is filed beyond one week. The order dated 19.08.2019 however, clearly mentions as follows:-

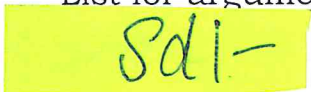
“One last opportunity is granted to file reply within a week with a copy in advance to the counsel for the petitioner. However, the same shall be subject to the payment of Rs. 10,000/- as cost payable to the petitioner.


List for arguments on 30.08.2019.”

In view of the same, learned counsel is given last chance to comply with the last order by Monday i.e. 02.09.2019.

Rejoinder, if any, be filed within five days with a copy in advance to the counsel opposite.

List for arguments on 13.09.2019.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)